

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT – IV

3.

IA(IBC)(LIQ.)/ 25(MB)2024  
IN C.P. (IB)/1029(MB)2022

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **15.04.2024**

NAME OF THE PARTIES:

Piramal Capital & Housing  
Finance Limited

Vs.

Rite Developers Private Limited

SECTION: 7, 33(1) (b) (i) to (iii) r/w Sec 33(3) OF THE INSOLVENCY AND  
BANKRUPTCY CODE, 2016.

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**ORDER**

**IA(IBC)(LIQ.)/ 25(MB)2024**

1. Mr. Amir Arsiwala, Ld. Counsel for the Applicant present. None present for the Respondent.
2. Heard Ld. Counsel for the Applicant. **Reserved for Orders.**

Sd/-

ANU JAGMOHAN SINGH  
Member (Technical)

Sd/-

KISHORE VEMULAPALLI  
Member (Judicial)